

(2023) 07 RAJ CK 0102
In the Rajasthan High Court
Case No : Civil Writ Petition No. 9268 Of 2023

State Of Rajasthan And Others

APPELLANT

Vs

Vimla Kala And Others

RESPONDENT

Date of Decision : 31-07-2023

Acts Referred:

Citation : (2023) 07 RAJ CK 0102

Hon'ble Judges : Arun Bhansali, J

Bench : Single Bench

Advocate : Shrawan Kumar, Hemant Choudhary

Final Decision : Dismissed

Judgement

Arun Bhansali, J

1. Learned counsel for the petitioners submits that issues as raised in the present writ petition are squarely covered by order in State of Rajasthan & Anr. v. Smt. Nandbala Joshi : S.B. Civil Writ Petition No.219/2023 & other connected matters, decided on 14.03.2023 by a Co-ordinate Bench of this Court, whereby similar writ petitions filed by the State were dismissed and therefore, the present writ petition be decided in terms of the order passed in the case of Smt. Nandbala Joshi (supra).

2. In the case of Smt. Nandbala Joshi (supra), a Co-ordinate Bench of this Court came to the conclusion that the Tribunal has taken note of all the points canvassed before it and has rightly adjudicated the issue in favour of the respondent No.1 therein and consequently, dismissed the writ petition.

3. In view of the submissions made, following the order in the case of Smt. Nandbala Joshi (supra), the present writ petition is dismissed.